

ITEM NO.5 Court 10 (Video Conferencing) SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Miscellaneous Application No. 528/2020 in SLP(Cr1) No. 7053/2013

(Arising out of impugned final judgment and order dated 20-01-2015
in SLP(Cr1) No. No. 7053/2013 passed by the Supreme Court Of India)

GALI JANARDHAN REDDY Petitioner(s)

VERSUS

THE STATE OF ANDHRA PRADESH Respondent(s)

(FOR ADMISSION and IA No.9291/2020-APPROPRIATE ORDERS/DIRECTIONS[
IA No. 58737/2020 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

WITH

Diary No(s). 11949/2021 (II)

IA No. 61628/2021 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 61630/2021 - EXEMPTION FROM FILING AFFIDAVIT)

Date : 12-08-2021 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE VINEET SARAN
HON'BLE MR. JUSTICE DINESH MAHESHWARI

For Petitioner(s) Mr. Mukul Rohatgi, Sr. Adv.
Mr. Ranjit Kumar, Sr. Adv.
Mr. Mayank Jain, Adv
Mr. Parmatma Singh, AOR
Mr. Madhur Jain, Adv

For Respondent(s) Ms. Madhvi Divan, ASG
Mr. Sachin Sharma, Adv.
Mr. Shuvodeep Roy, Adv.
Mr. Arvind Kumar Sharma, AOR

UPON hearing the counsel the Court made the following
O R D E R

Heard Mr. Mukul Rohatgi and Mr. Ranjit Kumar, learned senior

counsel for the petitioner as well as Ms. Madhvi Divan, learned ASG for the respondent. Arguments of Ms. Madhvi Divan, learned ASG could not be concluded because of paucity of time.

List on 13.08.2021 for further arguments at the end of the Board.

(ARJUN BISHT)
COURT MASTER

(ASHWANI KUMAR)
AR-CUM-PS

(PARVEEN KUMARI PASRICHA)
ASSTT. REGISTRAR